




GOVERNMENT OF JAMMU AND KASHMIR  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu

Notification  
Jammu, the 19<sup>th</sup> January, 2019

SRO 51.—In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Vevaik Puri (KAS) ,Assistant Commissioner (Rev), Reasi to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Reasi.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Reasi and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir.

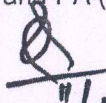
  
(Achal Sethi)  
Secretary to Government,  
Department of L, J&PA

NO:LD(P) 2007/Reasi

Dated: 19 -01-2019

Copy to the:-

01. Commissioner/Secretary to Government, Revenue Department.
02. Divisional Commissioner, Jammu.
03. Deputy Commissioner, Reasi. This is with reference to his letter No.DM/Rs/4174 dated 07.01.2019
04. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
05. Concerned officers.
06. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer